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WP-28944-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 7th OF OCTOBER, 2025

WRIT PETITION No. 28944 of 2025

NARENDRA SINGH YADAV Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Vishal Pateriya, Advocate for petitioner.

Shri Vivek Sharma, Dy. Advocate General for respondent-State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel appearing for the State submits that he has received instructions that the amount claimed by the petitioner is in the process of being settled and paid to the petitioner for which certain administrative and financial clearances are required.

- 2. In view of the said stand of the respondent, the respondents are directed to pay the admitted amount to the petitioner within a period of two months from today.
 - 3. Petition is accordingly disposed of.
- 4. In case the petitioner has further grievance, it is open to the petitioner to take further remedies as may be permissible in law.



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(SANJEEV SACHDEVA) CHIEF JUSTICE (DWARKA DHISH BANSAL) JUDGE

KPS